THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEEREN-DRA PATIL): (a) The plants in the eastern region under the Hindustan Fertilizer Corporation Ltd. are making

(b) The capacity utilisation of the plants in the last three years is given below:

Units		1982-83	1983-84		1984-85
		%		%	%
Namrup-I		62		45	47.9
Namrup-II		47		40	44.2
Burauni		50		39	24.97
Durgapur	*	26		47	38.1

- (c) End-to-end surveys were carried out in the plants for removing bot tlenecks to improve production. Among the problems identified, lack of power, deficiency in other utilities, design and equipment have been found to be the main factors.
- Some modifications/replace ments have been made in the plants and are under implementation. A major step being taken is the instal lation of captive power plants in all the plants.

Evolving uniform Civil Code

- 638. DR. H. p. SHARMA: Will the Minister of LAW AND JU1STICE be pleased to state:
- (a) whether in view of the repeated demands by Muslims and other women's organisations to evolve a uniform civil code, so as to emancipate women from the inequalities suffered by them under various personal laws, Government have taken any steps to evolve a uniform civil code as contemplated under the Directive Principles of the Constitution; and
- (lb) if so, what are the details in this regard?

THE MINISTER OF LAW AND JUSTICE (SRHI ASOKE KUMAR 673 RS—«

SEN): (a) and (b) There have not been demands from time to time by some Muslim women's organisations to evolve a uniform civil code.

to Questions

The enactment of uniform civil code involves changes in the person-nal laws applicable to the minority communities. It is the policy of the Government not to undertake any amendments in the personal laws relating to minority communities unless the initiative therefor comes from themselves.

M/s. Parle Beverages Private Limited

- 639. SHRI KALPNATH RAI. Will the Minister of INDUSTRY COMPANY AFFAIRS be pleased to state:
- (a) whether the provisions of section 212 of the Companies Act, 1956 have been complied with by M/s. Parle Beverages Private Limited while filing the Balance Sheet as on 31st December, 1983 with the Registrar of Companies Maharashtra, Bombay.
- (b) whether M/s. Parle Beverages Private Limited is a holding Company of M/s. Thums Up Beverages Private Limited; and
- (c) if not, what action Government propose to take for the contravention of section 212 of the Companies Act, 1956?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) The provisions of section 212 of the Companies Act, 1956 have not been complied with by Parle Beverages Private Limited in respect of its balance sheet as at 31st December,

- (b) Yes, Sir.
- (c) A show cause notice is being issued by Registrar of Companies, Maharashtra, Borribay for contravention of section 212 of the Companies Act, 1958 and such action, as deemed